

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Criminal Appeal No(s). 1145-1146/2015

BHANU PRATAP PANDEY ADVOCATE

Appellant(s)

VERSUS

REGISTRAR GENERAL HIGH COURT OF JUDICATURE
AT ALLAHABAD & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file additional documents and stay and suspension of sentence and office report)

Date : 24/09/2015 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s)

Mr. M. Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, Adv.
Mohd. Naved Main, Adv.
Mr. Arun Kumar Singh, Adv.
Mohd. Zahid Hussain, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Applications for exemption from filing O.T. and
permission to file additional documents are allowed.

Issue notice, returnable on 01.10.2015.

Tag with CrI. Appeal Nos. 1089-1090 of 2015.

The sentence of imprisonment alone is stayed on a condition
that the directions issued by the High Court in paragraph 57-58

of the impugned Judgment will continue until further orders.

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2015.09.24
16:54:56 IST
Reason:

(Jayant Kumar Arora)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master